

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 318/MP/2026

Subject : Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 *inter alia* seeking extension in the timeline for submission of Land Documents pertaining to the 900 MW Connectivity at Mandsaur Pooling Station.

Petitioner : NTPC Renewable Energy Limited (NREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NREL
Shri Suhael Buttan, Advocate, NREL
Shri Nikunj Bhatnagar, Advocate, NREL
Shri Akshayavat Kislay, CTUIL

Record of Proceedings

The learned counsel for the Petitioner, NREL, submitted that the present Petition has been filed seeking relaxation/extension of the timelines prescribed under Regulation 11A(1) for submission of land documents in respect of the Petitioner's three 300 MW Solar Power Connectivities at Mandsaur Pooling Station, concerning the 900 MW ISTS-connected Solar PV Project, Mandsaur, Madhya Pradesh. While highlighting the present status of land availability, he further submitted that for two out of three Connectivities, the deadline for submission of land documents is 24.7.2026 and the Petitioner has managed to secure 26% (232 acres) and 20.6% (185 acres) of the required land against the requirement of 50% (450 acres). Accordingly, he sought interim protection in the matter as such connectivity will otherwise be revoked by CTUIL on 24.7.2026.

2. The representative of the Respondent, CTUIL, submitted that CTUIL has sent a pre-emptive email communicating to the Petitioner that the last date of submission of land documents for two Connectivities is 24.7.2026 and for the remaining one Connectivity it is 30.10.2026. However, in the present case, there was some delay in issuance of the final grant of connectivity; therefore, as per the Commission's order dated 8.12.2025 in Petition No. 14/SM/2025, the revised timeline for compliance of land requirements works out to 30.9.2026 for two Connectivities and 1.10.2026 for the

remaining connectivity. Therefore, the Petitioner still has time to comply with the requirement of land documents in terms of the GNA Regulations.

3. In response, the learned counsel for the Petitioner, while acknowledging the submissions made by CTUIL, did not press for any interim relief and requested to defer the hearing of the matter.

4. Considering the submissions made by the parties, the Commission adjourned the matter. CTUIL was directed to place on record the revised timelines for submission of land documents by the Petitioner within a week with a copy to the Petitioner, who may also file its response, if any, within two weeks thereafter.

5. The Petition will be listed for hearing on **17.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)